

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 16433 – JK (LD) of 2025
DATED:- 10 - 11 - 2025

Sanction is hereby accorded to the appointment of Mr. Binny Kumar, Assistant Legal Remembrancer, Department of Law, Justice and Parliamentary Affairs as Officer In charge Litigation OIC) for the cases mentioned in annexure to this Government Order, including contempt petition, if any, pending before the Hon'ble Supreme Court of India/Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021

By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)

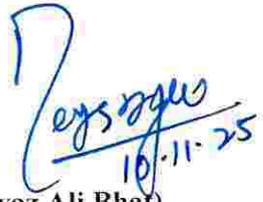
Secretary to Government

Dated:- 10.11.2025

No:-LAW-OIC/11/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Director Litigation , Srinagar/ Jammu.
7. Law Officer concerned
8. Officer In Charge Litigation (OIC).
9. Private Secretary to Chief Secretary for information of Chief Secretary.
10. Private Secretary to Secretary Law.
11. Incharge Website.
12. Government Order file.
13. Concerned file.


(Reyaz Ali Bhat)

Deputy Legal Remembrancer



Annexure to the Government Order No. 16433 - JK(LD) of 2025 dated 10.11.2025

S.No.	Title of the case
1.	T.A. No. 5798/2021 titled Vijay Kumar vs State of J&K & Ors.
2.	TA No. 4438/2020 titled Dheeraj Kumar ThAkur vs State of J&K and Ors.

Neeraj Jm